

ITEM NO.10

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 54027/2025

[Arising out of impugned final judgment and order dated 25-02-2025 in CRLA Nos. 4198/2010 and 4199/2010 passed by the High Court of Judicature at Allahabad]

ARVIND YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 21287/2026 - CONDONATION OF DELAY IN FILING, IA No. 21289/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 21284/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 21285/2026 - EXEMPTION FROM FILING O.T.)

Date : 02-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Sanjay R. Hegde, Sr. Adv.
Ms. Srishti Prabhakar, Adv.
Mr. Utsav Singhal, Adv.
Mr. Ankit Tiwari, Adv.
Mr. Nishant Bishnoi, AOR

For Respondent(s) :

Mr. Arijit Prasad, Sr. Adv.
Mr. Ajay Singh, Adv.
Mr. Lokesh Kumar Choudhary, AOR
Mr. Himanshu Shukla, Adv.
Ms. Ankita, Adv.
Mr. Deepak Kumar, Adv.
Mr. Prabhat Chowdhary, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Applications for exemption from filing a certified copy of the

impugned judgment and official translation are allowed.

Issue notice, returnable on 20.03.2026.

Notice shall be served by all modes, including *dasti*.

As the complainant, Rajesh Yadav, was heard by the High Court and has filed a caveat, we are of the opinion that he would be entitled to be heard in this matter. The complainant is, accordingly, impleaded *suo motu* as respondent No. 2 in these special leave petitions. Notice need not be served on the complainant/respondent No. 2, as he is already on caveat.

Counter affidavit/reply shall be filed within three weeks from today or from receipt of the notice. Rejoinder(s) thereto, if any, may be filed within two weeks thereafter.

(DEEPAK GUGLANI)
AR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)